

(c) whether Ministry is also laying emphasis on fencing and flood lighting work on the international borders; and

(d) what is the latest position in this regard in Jammu and Kashmir, Punjab and Rajasthan including Manipur that was taken recently?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY): (a) The Government have decided to deploy hi-tech surveillance equipment on the International Borders of the country which would act as force multiplier for effective management of the borders.

(b) As per modernization Plan, Central Security Forces have been acquiring global positioning system which can be used in vehicles also.

(c) The Government have accorded top priority to the work of construction of fencing and flood lighting on Indian-Pakistan and India-Bangladesh borders.

(d) While fencing and flood lighting works in Punjab and Rajasthan have been completed, it is nearing completion along Jammu International Border. Construction of 734 kms of fencing along Line of Control (LoC) has been completed. The Government have also decided to undertake fencing in approximate 10 kms stretch in Moreh in Manipur sector of India-Myanmar border which is yet to commence.

Firing at borders

†3431. **SHRI JAI PRAKASH AGGARWAL:** Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Pakistan forces have been firing towards the posts of the Border Security Force and the villages on the International Border of Jammu;

(b) the number of firing incidents that have taken place during the last three years till now;

(c) the year-wise/location-wise class of property suffer during the above mentioned period and the amount of compensation paid to the affected families; and

(d) the number of jawans of Border Security Force and civilians killed or injured on account of unprovoked firing from across the border during the above mentioned duration?

†Original notice of the question was received in Hindi.

[17 May, 2006]

RAJYA SABHA

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY): (a) Since the cease-fire came into effect in November 2003, no incident of firing by Pak army, towards Border Security Force posts and on villages situated along the International Border has taken place from across the International Border, in Jammu.

(b) to (d) Information is being collected and will be laid on the Table of the House.

Cradles, creches for children of women prisoners

3432. SHRI EKANATH K. THAKUR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Supreme Court has ordered the Centre and the State to provide within three months cradles, creches, day-care centres and woman doctors in prisons to take care of pregnant inmates and dependant children lodged along with mothers in jail across the country;

(b) whether it is a fact that the judgment has also issued a series of guidelines attempting to make the life of children, who are victims of circumstances, behind bars, a little better; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MANIKRAO GAVIT): (a) to (c) The Supreme Court has on 13.4.2006 in the case of R.D. Upadhyay Vs State of Andhra Pradesh and Others issued guidelines for providing various facilities to the children of women prisoners and directed filing of compliance report in four months. The guidelines require that children of women prisoners live in a healthy and clean environment. The facilities to be provided include a nutritious diet, good medical care, adequate clothing, education and recreational activities. The children of women prisoners are required to be kept in creches under the charge of a matron/female warder. Children below three years are to be kept in a creche and those between 3—6 years in a nursery. The children are also required to be regularly examined by a lady medical officer and their physical and mental growth is to be monitored very closely. Special care of pregnant inmates has been prescribed.

The prison manual and other relevant regulations and instructions are required to be amended by the respective States within three months so as to comply with the directions of the Supreme Court. The State Legal